

Central Administrative Tribunal  
Principal Bench, New Delhi

OA NO. 1446/2018

New Delhi, this the 26<sup>th</sup> of July, 2019

**Hon'ble Mr. S.N.Terdal, Member (Judicial)  
Hon'ble Mr.A.K. Bishnoi, Member (Administrative)**

1. Mahinder Kumar Sahu (Aged 29 Years)  
(Roll No. 070701913) Group B, CAT-OBC  
DOB 07-07-1988, For Post, Teacher Primary  
S/o Prahalad Sahu, R/o 25 B, Gali No. 11A, New  
Lahor, Shstri Nagar, Delhi-110031.
2. Pintu Kumar Sharma (Aged 28 Years)  
(Roll No. 07070530) Group B, CAT-UR  
DOB 01-07-1989, For Post: Teacher Primary  
S/o Santosh Kumar Sharma, R/o VPO Baswa  
Distt. Dausa, Rajasthan.
3. Trilok Meena (Aged 28 Years)  
(Roll No. 07052104) Group B, CAT-ST  
DOB 01-07-1989, For Post: Teacher Primary  
S/o Badri Prasad Meena, R/O H.No. 687, Sonath  
Naghar, Aman Vihar Colony, Shiv Sadan  
Distt. Dausa, Rajasthan.
4. Kapish Kumar Sahu ( Aged 28 Years)  
(Roll No. 07091992) Group B, CAT-OBC  
DOB 15-12-1989, For Post; Teacher Primary  
S/o Ashok Kumar Sahu, R/o VPO Baswa,  
Distt. Dausa, Rajasthan.
5. Geeta (Aged 37 Years)  
(Roll No. 07075763) Group B, CAT-OBC  
DOB 22-12-1981, For Post : Teacher Primary  
D/o Ratan Singh, R/o Ratan Singh  
S/o Herkishan No. 1348, Pana Dabiwada  
VPO Karala, Delhi 110081
6. Anuj (Aged 30 Years)  
(Roll No. 07083849) Group B, CAT-OBC  
DOB 25-09-1987, For Post: Teacher Primary  
D/o Jagbir Singh, R/o H.No. 157  
VPO Ladpur, Delhi-110081.

-Applicants

(By Advocate: Mr.J.S. Mann)

## **Versus**

1. Govt. of N.C.T. of Delhi  
Through the Chief Secretary,  
5<sup>th</sup> Floor, Delhi Sachivalaya, New Delhi
2. Delhi Subordinate Services Selection Board,  
Through its Chairman, GNCTD  
F-18, Karkardooma, Institutional Area, Delh-92.
3. South Delhi Municipal Corporation  
Through its Commissioner  
4<sup>th</sup> Floor, Civic Centre, Minto Road,  
New Delhi-2. - Respondents.

(By Advocate: Mr. Surinder Singh, Mr. Jagdish N.)

### **O R D E R (ORAL)**

**By Hon'ble Mr. S.N. Terdal, Member(J):-**

Learned counsel for the applicant submits that in an identical matter, the OA was dismissed against which a Writ Petition filed by him before the Hon'ble High Court is also dismissed.

In view of the same, he does not want to press this OA. Accordingly, this OA is disposed of. No order as to costs.

**(A.K.Bishnoi)**  
**Member(A)**

**(S.N. Terdal)**  
**Member (J)**

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